

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.

O.A.No.940/1996

New Delhi: this the 26 day of May, 1997.

HON'BLE MR.S.R.ADIGE, MEMBER(A).

Shri B.R.Madan,
S/o Late Shri Chaman Lal Madan,
Dy. Manager(Training),
Training Centre,
BTP S/NPC, Padarpur,
New Delhi - 110 044
.....Applicant.

(By Advocate: Shri V.K. Rao)

Versus

UNION OF INDIA through

1. The Secretary to the
Govt. of India,
Ministry of Finance,
South Block,
New Delhi.
2. The Director General,
Research & Development Organisation,
Ministry of Defence,
B-Wing, Sena Bhawan,
New Delhi - 110 011.

3. The Director,
Instrument Research & Development Estt.
Raipur,
Dehradun.

4. The Director,
Employment & Training,
Govt. of U.P.,
Bans Mandi,
Lucknow, (UP)

5. The Secretary,
Department of Pension and
Pensioners Welfare,
Govt. of India,
Shastri Bhawan,
New Delhi

.....Respondents.

(By Advocate: Shri M.K.Gupta)

ORDER(ORAL)

BY HON'BLE MR.S.R.ADIGE, MEMBER(A).

Both counsel agree that this OA may be disposed

of with a direction to the respondents to release the pensionary benefits to the applicant within four months from the date of receipt of a copy of this order, in the light of the respondents' own averment made in para 4.5 of the reply.

2. In this connection, respondents should also fix responsibility for the delay in clearance of the same and if the delay is attributable to the official of the Central Govt. in respect of any portion of leave salary and/or pension contribution, respondents should also pay interest at the rate of 12% p.a. on the delayed payment.

3. The OA stands disposed of. No costs.

Anfoli
(S.R.ADIGE)
MEMBER(A).

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